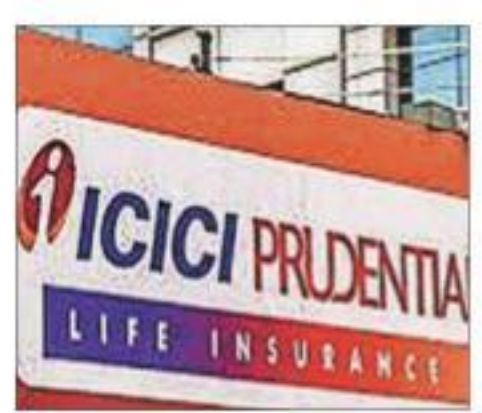


ICICI Pru net falls 64% on Covid provisioning

PREST TRUST OF INDIA
Mumbai, April 19

DESPITE REPORTING A good set of overall numbers, an accelerated provisioning of ₹200 crore for the pandemic has crimped net profit of ICICI Prudential Life by 64.2% to ₹64 crore for the January-March quarter.



to 217% (well above the regulatory requirement of 150%) with zero NPAs, well protecting its embedded value which rose 26% to ₹21,100 crore.

The value of its new business premium (VNB) for the quarter jumped 26% to ₹591 crore, while the same for the full year grew 25.1% to ₹1,621 crore, up from 21.7% in FY20, Kannan said, adding the company returned to the growth momentum during the reporting quarter.

The net profit declined by 64.2% to ₹64 crore in January-March 2021 from ₹179 crore for the year-ago quarter while

the same for the full year slipped to ₹960 crore from ₹1,069 crore in the previous fiscal.

This is commendable because for the first nine months of the year its VNB was -9% but in Q4 it grew 26%, helping it wipe out the deficit and close the year with an overall 1% growth at ₹1,621 crore. The company ended the fiscal 2021 with a 40% growth in AUM at ₹2.14 lakh crore, and also became the market leader among private insurers in new business sum assured with a 13% market share, up from 11.8% a year ago.

The VNB margin grew to 25.1% for FY21, the new APE (annualised premium equivalent) grew 27% to ₹2,509 crore on the back of a 108% year-on-year growth in March 2021 to ₹1,101 crore, and the new business sum assured grew 22%.

New business premium expanded 23%.

Northern Arc raises ₹40-crore debt from KMB

FE BUREAU
Chennai, April 19

CHENNAI-BASED DIGITAL DEBT platform Northern Arc on Monday said it has received ₹40 crore of debt financing from Kotak Mahindra Bank (KMB), backed by partial guarantees from The Michael & Susan Dell Foundation (MSDF) and The Rockefeller Foundation. The transaction is part of the Covid-response package of both these impact institutions.

The deal is the latest in a series of sanctions received by Northern Arc from development finance institutions (DFIs), as recognition for its role in enabling debt for under-banked retail households, small businesses and financial institutions.

The funds will be used to lend to retail households and micro entrepreneurs with



Bama Balakrishnan, COO, Northern Arc

household monthly income of less than ₹25,000. Over the last year, Northern Arc has attracted debt financing from an array of global DFIs and impact investors such as US International Development Finance Corporation, Asian Development Bank, Calvert Impact Capital and FMO. Funds raised so far have been instrumental in enabling

Northern Arc to provide finance to micro-loan borrowers and SMEs in India, who were severely impacted by the pandemic.

Bama Balakrishnan, COO, Northern Arc, said, "The transaction is a unique result of our structuring and product development capabilities, combining with our extensive investor reach to help raise funding for our own balance sheet. While we usually adopt this approach to benefit smaller partner institutions, this deal is proof

The deal is the latest in a series of sanctions received by Northern Arc from development finance institutions

that it can help larger and higher rated NBFCs raise debt at better pricing."

Deepali Khanna, MD of Asia regional office at The Rockefeller Foundation, said: "The Covid Liquidity Fund

demonstrates the power of catalytic capital to harness effective solutions for Indian micro entrepreneurs who are facing critical challenges, and paves new ways to save jobs and bolster economic activity, especially of the most vulnerable (poor and rural) populations. It will cover the working capital needs of thousands of women entrepreneurs, along with mini-grid companies and micro enterprises supported by Smart Power India."

MOSCHIP TECHNOLOGIES LIMITED
7 Floor, My Home Twista, TSIC Hyderabad Knowledge City, Raidurg, Hyderabad, Telangana 500081, CIN: L31909TG1999PLC032184

NOTICE
NOTICE is hereby given that the meeting of the Board of Directors of the Company scheduled to be held on Tuesday, the 27th day of April, 2021, to consider and to take on record, *inter alia*, the Audited financial results (Consolidated & Standalone) of the Company for the quarter & year ended 31st March, 2021.

For MosChip Technologies Limited Hyderabad
Sd/- CS Suresh Bachalakura Company Secretary
19 April, 2021

KERALA WATER AUTHORITY e-Tender Notice
Tender No : 67/2020-21/KWA/PHC/D4/TVM(RT2). Plan 30 : TSS - Procurement of sewer cleaning machines and safety equipment for sewer maintenance. EMD : Rs. 204792. Tender fee : Rs. 41000. Last Date for submitting Tender : 19-05-2021 03:00 pm. Phone : 04712322303. Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in.

Superintending Engineer
KWA-JB-GL-6-17-2021-22 PH Circle, Thiruvananthapuram

DABUR INDIA LIMITED
CIN: L24230DL1975PLC007908
Regd. Office: B/3, Asaf Ali Road, New Delhi - 110 002
Tel. No. - 011- 23253488, Fax No. - 011-2322205
Website - www.dabur.com, e-mail - investors@dabur.com

NOTICE
In compliance of Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 this is to inform that a meeting of the Board of Directors of the Company will be held on Friday, the 7th May, 2021 at New Delhi to *inter alia*, consider and approve the Audited Standalone and Consolidated Financial Results for the Quarter / Financial Year ended on 31st March, 2021 and to consider re-ommodation of final dividend, if any, for the financial year 2020-2021.

Investors may also refer to the websites: www.dabur.com, www.nseindia.com or www.bseindia.com

for Dabur India Limited
Sd/-
(A K Jain)
EVP (Finance) & Company Secretary
New Delhi
19th April, 2021

CORRIGENDUM EXTENSION OF AUCTION DATED 20.04.2021 LANCO BABANDH POWER LIMITED- IN LIQUIDATION
This is in reference to the Sale Notice published on 22.03.2021 for the auction to be held on 20.04.2021.
This is to inform that the said auction is being extended to 12 TH May, 2021 at 3.00 pm to 5.00 pm in view of the rising number of Covid-19 cases AND imposition of lockdown in various parts of the country. The details of extension of E-Auction are as follows:
Date: 12th May, 2021
Time: 3:00 pm to 5:00 pm
Last date of submission of EMD and documents: 11th May, 2021 by 7.00 pm
This notice has been issued by the Liquidator, in order to inform the prospective bidders about the extension of auction dated 20.04.2021.

Sanjay Gupta
Liquidator in the matter of Lanco Babandh Power Limited
IBBI/PA-001/IP-P-00117/2017-18/10252
Address: E-10A, Kailash Colony, Greater Kailash - I, New Delhi - 110048
Email: assetssale2@aaainsolvency.com, lanco.babandh@aaainsolvency.com
Contact Person: Puneet Sachdeva/Mr. Asif Khan +91-8800685284 / 011466646128

Date: 20-04-2020
Place: New Delhi

ACC Limited
CIN:L26940MH1936PLC002515
Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai - 400 020
Tel. No.: 022-41593321; Fax No.: 022-66317458; Website: www.acclimited.com; e-mail: ACC-InvestorSupport@acclimited.com

Extract of Consolidated Unaudited Results for the Quarter Ended 31-03-2021

Particulars	(₹ in Crore)			
	3 months ended 31-03-2021	Preceding 3 months ended 31-12-2020	Corresponding 3 months ended 31-03-2020	Previous year ended 31-12-2020
	Unaudited	Unaudited	Unaudited	Audited
Total Revenue from Operations	4,291.97	4,144.72	3,501.71	13,785.98
Net Profit for the period (before exceptional item and tax)	754.21	465.00	476.08	1,884.86
Net Profit for the period before tax (after exceptional item)	754.21	288.99	476.08	1,708.85
Net Profit for the period after tax	562.59	472.44	323.02	1,430.26
Total Comprehensive Income for the period	573.74	460.82	320.09	1,415.68
Paid-up Equity Share Capital				187.99
Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				12,511.14
Earnings per share of ₹ 10 each (not annualised):				
(a) Basic ₹	29.96	25.16	17.20	76.16
(b) Diluted ₹	29.88	25.10	17.16	75.98

Key numbers of Uaudited Standalone Results of the Company are as under :-

Particulars	(₹ in Crore)			
	3 months ended 31-03-2021	Preceding 3 months ended 31-12-2020	Corresponding 3 months ended 31-03-2020	Previous year ended 31-12-2020
	Unaudited	Unaudited	Unaudited	Audited
Total Revenue from Operations	4,291.88	4,144.69	3,501.71	13,784.54
Net Profit for the period (before exceptional item and tax)	748.89	451.46	472.83	1,863.79
Net Profit for the period before tax (after exceptional item)	748.89	275.45	472.83	1,687.78
Net Profit for the period after tax	557.41	463.92	319.94	1,414.94
Total Comprehensive Income	568.57	452.27	317.05	1,400.40

Note:
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the stock exchanges www.bseindia.com and www.nseindia.com and also on the Company's website www.acclimited.com.

For and on behalf of the Board of Directors
(Sridhar Balakrishnan)
MANAGING DIRECTOR & CEO
DIN:08699523

Place: Mumbai
Date: April 19, 2021

RP - Sanjiv Goenka Group
Growing Legacies

firstsource
Stay Ahead

FIRSTSOURCE SOLUTIONS LIMITED
CIN: L64202MH2001PLC134147
Registered office: 5th Floor, Paradigm 'B' wing, Mindspace, Link Road, Malad (West), Mumbai - 400 064
Tel: + 91 22 6666 0888, Fax: + 91 22 6666 0887
Web: www.firstsource.com, Email: complianceofficer@firstsource.com

NOTICE
Notice is hereby given that pursuant to Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company will be held on Tuesday, 11th May 2021 to consider and approve, *inter-alia*, the Audited Standalone and Consolidated Financial Results for the Quarter and Financial Year ended 31st March 2021.

The Notice is also available on the website of the Company i.e., www.firstsource.com and on the websites of BSE Ltd (<http://www.bseindia.com>) and NSE (<http://www.nseindia.com>).

By order of the Board of Directors
Sd/-
Pooja Nambar
Company Secretary & Compliance Officer

Date : 19th April 2021
Place : Mumbai

ZEN TECHNOLOGIES LIMITED
CIN: L72200TG1993PLC015939
Regd. Office: B-42, Industrial Estate, Sanathnagar, Hyderabad, Telangana - 500 018

NOTICE TO SHAREHOLDERS
TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY

NOTICE is hereby given in terms of the provisions of Section 124 of the Companies Act, 2013, read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), as amended, the Company is required to transfer the equity shares in respect of which dividend remains unpaid or unclaimed for seven consecutive years to IEPF Authority. The Company has uploaded full details of such shareholders and shares due for transfer to IEPF Authority on its website at <https://www.zentechologies.com/unpaid-unclaimed-dividend>.

As per the said Rules, the Company has sent individual communication to the concerned shareholders whose shares are liable to be transferred to IEPF Account, at their address registered with the company. In case the Company does not receive any communication from the concerned shareholders by 15 October 2021, the Company shall, with a view to comply with the requirement set out in the rules, transfer the shares to IEPF Account by the due date, without any further notice as per procedure stipulated in the Rules and no liability shall lie against the Company in respect of the shares so transferred.

The concerned shareholders may note that, upon such transfer, they can claim the said shares along with the Dividend(s) from IEPF Authority after following the procedure prescribed by the Rules.

For further information, concerned shareholders may contact:
The Registrar and Transfer Agent, KFin Technologies Private Limited, Unit: Zen Technologies Limited, Selenium Tower B, Plot No.31 & 32, Financial District, Gachibowli, Hyderabad - 500 032, Tel No.: 040-6716 2222, 040-6716 1606, Email ID: elward.ris@kfintech.com
Members may also write to the Company Secretary at the registered office or send e-mail at investors@zentechologies.com.

For Zen Technologies Limited
Hansraj Singh Rajput
Company Secretary
Place: Hyderabad
Date: 19th April, 2021

NOTICE FOR SALE OF ASSETS
SRS LIMITED - IN LIQUIDATION
CIN: L74999HR2000PLC040183
Registered & Corporate office: 2nd Floor, SRS Multiplex, Sector-12, Faridabad, Haryana- 121007
Liquidator :- Mr. Ashok Kumar Gulla
Liquidator's Address :- 23, South Patel Nagar, New Delhi - 110008

SALE OF ASSETS IN LIQUIDATION UNDER INSOLVENCY AND BANKRUPTCY CODE 2016
E-AUCTION SALE NOTICE

Sale of assets owned by SRS Limited forming part of Liquidation estate in possession of the Liquidator appointed by Hon'ble National Company Law Tribunal, Chandigarh Bench vide order dated 15.10.2019. The sale of E-Auction shall be done through <https://ncltauction.auctiontiger.net>

S. No.	Assets	Block	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)
1.	SRS Patiala Cinema located at Omaxe Mall, Near Kali Mandir, Patiala, Punjab-147001.	Block 1	2,13,00,000	21,30,000
2.	SRS Pristine Cinema located at Sec-31, Pristine Mall, Faridabad-121003.	Block 2	39,00,000	3,90,000
3.	100% Equity shares of SRS Entertainment India Limited.	Block 3	4,14,72,000	41,47,200
4.	*SRS Cinemas' Brand	Block 4	54,00,000	5,40,000

E-Auction will be conducted on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse" basis.
Last Date for carrying out due diligence and submission of Earnest Money Deposit is 29.04.2021. The E-Auction shall be conducted on 30.04.2021. Incremental bids may be submitted with the increment of Rs. 2,00,00,000 for Block 1 - Block 4.
Auction Timings :- Block 1 to Block 4 :- 10:00 A.M. to 04:00 P.M.
In case the bids are received in last 15 minutes then the bid timings shall get extended by another 15 minutes. For further details, please contact Mr. Ashok Kumar Gulla at cell no. +91-9674713222, Mr. Dheeraj Madan at cell no. +91-999808581 and Ms. Prema Jain at cell no. +91-7011096895.
Complete e-auction process document containing the details of assets and other relevant information are available at the website <https://ncltauction.auctiontiger.net> or through email at ip.srs@ncltauction.auctiontiger.net. For any support relating to Auction tiger kindly contact Mr. Praveen Kumar Thevar 9722778828, 079-68136854/5551, 079-68136800.

Place: New Delhi
Date: 20.04.2021

Ashok Kumar Gulla
Liquidator for SRS Limited
IBBI/PA-003/UP-ND0024/2017-2018/10174
ashok.gulla@bsa.in, ip.srs@ncltauction.auctiontiger.net
RBSA Restructuring Advisors LLP
Corporate Identification Number: L65999MP1990PLC007674
Flat No.23, I A P L House, 2nd Floor, South Patel Nagar, New Delhi, 110008

SIEL FINANCIAL SERVICES LIMITED
(Formerly Known as Shiram Agro-Tech Industries Limited) ("Target Company")
Registered Office: 4th Floor, Soni Mansion, 12-B Ratlam Kothi, Indore - 452001, Madhya Pradesh, India;
Tel: +91 9893025651; Fax: NA; Email: sieffinancialservices@gmail.com; Website: www.sieffinancial.com;
Corporate Identification Number: L65999MP1990PLC007674

This Advertisement is being issued by Saffron Capital Advisors Private Limited, on behalf of Parmet Singh Sood ("Acquirer 1") and Aven Kaur Sood ("Acquirer 2") (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as "Acquirers"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("Takeover Regulations") in respect of the open offer to acquire shares of the SIEL Financial Services Limited (Formerly Known as Shiram Agro-Tech Industries Limited) ("Offer"). The Detailed Public Statement with respect to the aforementioned offer was published on March 03, 2021 in Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshdeep (Marathi Daily - Stock Exchange situated) and Balwas Times (Registered Office of the Company). Subsequently, corrigendum to DPS and Letter of Offer was published on April 13, 2021 ("Corrigendum 1") in the same newspapers in which the DPS was published.

- The shareholders of the Target Company are requested to kindly note the following:**
- Offer Price is Rs. 2.25/- (Rupees Two and Twenty Five Paise Only) per Equity Share. There has been no upward revision in the Offer Price.
 - Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on April 17, 2021 in the same newspapers in which the DPS was published.
 - The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
 - The Letter of Offer with respect to the Open Offer ("LoF") dated April 1, 2021, was dispatched on April 10, 2021 to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, April 5, 2021.
 - Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 26 of the LoF in relation to *inter alia* the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
 - Please note that a copy of the LoF will also be available on SEBI's website (www.sebi.gov.in).
 - Kind Attention Physical Shareholders: Eligible Shareholders holding Equity Shares in physical form and who have not received the physical copy of LoF for any reason whatsoever, may send request to Registrar & Transfer Agent to the Open Offer, MAS Services Limited ("RTA") at investor@maserv.com and avail soft copy of the LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from the website of SEBI's website (www.sebi.gov.in) or Manager to the Offer, www.saffronadvisor.com or Target Company, www.sieffinancial.com.**
 - Instructions for Public Shareholders:
 - In case of Equity Shares held in physical form** in accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations.
 - An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirers. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) days from the closure of the Offer (i.e. May 07, 2021) by 5.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer.
 - In case of Equity Shares held in dematerialized form:** An Eligible person may participate in the Open Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with other details. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**

9. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on March 08, 2021. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR3/OW/7392/1 dated March 31, 2021 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LoF.

10. There have been no other material changes in relation to the Offer, since the date of the public announcement on February 25, 2021, save as otherwise disclosed in the DPS, DLOF, LOF and Corrigendum 1.

11. Schedule of Activities:

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Thursday, February 25, 2021	Thursday, February 25, 2021
Publication of DPS in the newspapers	Thursday, March 04, 2021	Thursday, March 04, 2021
Filing of the draft letter of offer with SEBI	Friday, March 12, 2021	Friday, March 12, 2021
Last date for a competitive bid	Friday, March 26, 2021	Friday, March 26, 2021
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, April 06, 2021	Wednesday, March 31, 2021
Identified Date*	Thursday, April 08, 2021	Monday, April 5, 2021
Letter of Offer to be dispatched to Eligible Shareholders	Monday, April 19, 2021	Monday, April 12, 2021
Last date for revising the Offer price/ number of shares	Monday, April 26, 2021	Tuesday, April 20, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Friday, April 23, 2021	Monday, April 19, 2021
Date of publication of Offer Opening Public Announcement	Monday, April 26, 2021	Tuesday, April 20, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Tuesday, April 27, 2021	Thursday, April 22, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, May 10, 2021	Wednesday, May 5, 2021
Last Date for completion of all requirements including payment of consideration	Tuesday, May 25, 2021	Thursday, May 20, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Corrigendum to Letter of Offer ("Corrigendum 2") is given for following points:

- References to the Offer Price was inadvertently stated in the LoF, for cash at a price of ₹ 2.25 (Rupees Two and Twenty Five Paise only) towards interest per equity share ("Offer Price"). However, it should be read as for cash at a price of ₹ 2.25 (Rupees Two and Twenty Five Paise only) per equity share ("Offer Price") in all the places of Letter of Offer.
- References to the Newspaper name Mumbai Lakshdeep was inadvertently stated in the LoF as Navshakti. However, it should be read as Mumbai Lakshdeep in all the places of Letter of Offer.

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum 1. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
Corporate Identification Number: U67120MH2007PTC166711
605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India
Tel. No.: +91 22 4082 0914-915; Fax No.: +91 22 4082 0999
Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com
Investor grievance: investorgrievance@saffronadvisor.com
SEBI Registration Number: INM 00001211; Validity of Registration: Permanent
Contact Person: Amit Wagle/Gaurav Khandelwal

Place: Gurugram
Date: April 19, 2021